

(e) and (f) Central assistance has been provided for setting up following STPs:

STPs Centre	Amount (Rs. in lakhs)
1. Bangalore (Karnataka)	
2. Bhubaneshwar (Orissa)	
3. Gandhinagar (Gujarat)	
4. Noida (Uttar Pradesh)	3121 (total for 7 STPs)
5. Hyderabad (Andhra Pradesh)	
6. Pune (Maharashtra)	
7. Thiruvananthapuram (Kerala)	
8. Goa (Goa)	100
9. Jaipur (Rajasthan)	50
10. Mohall (Punjab)	50
11. Navi Mumbai (Maharashtra)	50

New Telephone Exchanges in Tamil Nadu

611. SHRI K.P. MUNUSAMY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to set up new telephone exchanges in Tamil Nadu particularly in Krishnagiri district during 1998-99;

(b) if so, the details thereof, location-wise and if not, the reasons therefor;

(c) the number of old telephone exchanges in the State, district-wise;

(d) the number of persons on the waiting list of telephone connections in Krishnagiri district in Tamil Nadu; and

(e) the steps Government propose to take to clear the waiting list in the said district?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Yes, Sir.

(b) The Krishnagiri is falling in Dharmapuri Revenue District. The New Telephone Exchanges are proposed to be set up in Dharmapuri Revenue District at the following places during 1998-99;

1. Bairanatham	C-DOT 256
2. Anandur	C-DOT 256
3. Beharahalli	C-DOT 256
4. Kallipettai	C-DOT 256
5. Kottappatti	C-DOT 256

(c) There are 5 old electromechanical telephone Exchanges in Chennai Telephone District in Tamil Nadu.

(d) The total number of waiting list in Dharmapuri District is 12,230 as on 31.10.1998.

(e) The waiting list is proposed to be cleared progressively by way of expansions of the existing exchanges and opening of new exchanges.

[Translation]

UN Owes to India

612. DR. CHINTA MOHAN:

PROF. PREM SINGH CHANDUMAJRA:

SHRI CHANDRASHEKHAR SAHU:

SHRI SRIRAM CHAUHAN:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned "Cash-starved UN owes India \$47 m" appearing in the Observer on October 29, 1998;

(b) if so, the reasons for the delay; and

(c) the steps taken/proposed to be taken by the Government to realise this outstanding amount from UN?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) Yes, Sir.

(b) and (c) The Government of India have been making efforts to obtain full reimbursement from the United Nations for the services rendered by it in the UN Peace-Keeping Operations. The UN Secretariat is reminded from time to time for the expeditious settlement of claims and payment of arrears. In its statements in debates relating to budget appropriations and financial situation of the UN, India has been calling upon Member States in arrears to pay their contributions in full, on time and without condition so that timely reimbursements can be made to all troop-contributing countries.

New Water Policy

613. PROF. PREM SINGH CHANDUMAJRA:

DR. SUSHIL INDORA:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to formulate the new water policy in view of the river water disputes, inability to tap the existing water resources, the cost escalation of various water projects due to time over-run etc.;

(b) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard; and

(c) the time by which the new water policy is likely to be declared?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) and (b) Yes, Sir. A National

Water Policy was adopted by National Water Resources Council, under the Chairmanship of the Prime Minister, in 1987. The Policy is proposed to be reviewed and updated in the context of experiences gained during the last ten years of its implementation and emerging challenges. In this context, a revised/updated National Water Policy was considered by the National Water Board (NWB) in its tenth meeting held on 29th October, 1998. Once this Policy is approved by the National Water Board, it will be placed before the National Water Resources Council for its consideration and adoption.

(c) The adoption of revised/updated National Water Policy is dependent upon its approval by the National Water Resources Council.

[English]

Mobile Veterinary Dispensaries

614. SHRI RAMKRISHNA BABA PATIL: Will the PRIME MINISTER be pleased to state:

- (a) whether the Government propose to increase the number of mobile veterinary dispensaries all over the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL): (a) No, Sir.

(b) Does not arise.

(c) The issue of establishment of Mobile Veterinary Dispensaries is a State subject and does not come under the purview of this Department/Ministry.

Corruption Cases

615. SHRI INDRAJIT GUPTA:

SHRIMATI SURYAKANTA PATIL:

SHRI NARESH PUGLIA:

SHRI JANG BAHADUR SINGH PATEL:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware that corruption amongst Government officials throughout the country is rising day-by-day;

(b) if so, the details of Central Government and Delhi Government employees against whom corruption charges have been levelled and proved during the past one year, Ministry/Department-wise;

(c) whether the Government propose to adopt any fool proof strategy to check such corruption and bring transparency in the functioning of Government employees; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAM): (a) to (d) The Heads of the Ministries/ Departments and Organisations of the Government of India are responsible to ensure purity and integrity in their respective organisations. Similarly, the State Governments are responsible to ensure purity and integrity under their respective Organisations. As on the 31st July, 1998, a total of 9659 disciplinary cases (including corruption cases) in the Ministries/Departments in were in different stages of process against Central Government Employees is given in the attached statement. Information in respect of Delhi Government employees is not maintained in the Department of Personnel and Training. Elaborate provisions already exist in various statutes/rules and regulations to check corruption and provide fairness in the functioning of the Government.

The Government of India is advocating the idea of transparency at all levels in the functioning of Departments under its control. The Government also invokes the public in general not to be a party to corrupt practices indulged in by the Government servants.

Statement

Disciplinary Cases Pending in Various Ministry/Department as on 31.7.1998

Sl. No.	Name of the Ministries/ Department	No. of cases pending less than one year	No. of cases pending over one year	Total	Remarks
1	2	3	4	5	6
1.	D/o Agriculture & Cooperation	21	9	30	
2.	D/o Animal Husbandry & Dairying	25	89	114	